

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 2962/2018**

New Delhi this the 7<sup>th</sup> day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Harkesh Kumar, aged about 36 years,  
S/o Shri Puranmal,  
R/o Village Gokulpur,  
Tehsil: Behror, Alwar,  
Rajasthan

- Applicant

(By Advocate: Mr. D.P. Mann)

Versus

1. Delhi Transport Corporation,  
IP Estate, New Delhi-110002  
Service through its Chairman
2. The Manager (Personnel)  
Delhi Transport Corporation,  
IP Estate, New Delhi-110002
3. The Depot Manager,  
Delhi Transport Corporation,  
Tehkhand Depot,  
New Delhi-110020

- Respondents

**ORDER (Oral)**

**Ms. Nita Chowdhury, Member (A):**

This Original Application (OA) has been filed by the applicant seeking the following reliefs:-

- “(a) Set aside the impugned order/communication dated 24.10.2017 (Annexure A-1) passed by the respondents;
- (b) Direct to reinstate the applicant in his said services in DTC with effect from the date he was removed with all consequential benefits;

(c) Pass such other and further order/s as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

2. We have perused the translated copy of Order No.Teh.Depot/PFC(Driver)/2018/567 dated 23.02.2016. Quite clearly, the aforesaid appellate order has been passed without giving any reasons and it is a bald statement which reads as under:-

“It is informed that the competent authority has unaccepted your appeal dated 29.01.2018 made by you for reinstatement in service.”

3. Quite simply, the aforesaid order cannot be said to be either a detailed or speaking order. Hence, order dated 23.02.2016 is quashed and set aside.

4. Without going into the merits of the case, the appellate authority is directed to pass a fresh detailed and speaking order on the appeal of the applicant within a period of 90 days from the date of receipt of a copy of this order. They shall also give the applicant an opportunity of personal hearing in the matter, if he requests for the same, before passing the final order.

5. With the above directions, the OA stands disposed of.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**